

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH PUNE**

**AT PUNE**

EXECUTION APPLICATION No.23 of 2023 (WZ)  
IN  
ORIGINAL APPLICATION No.124 of 2023 (WZ)

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA  
& OTHERS

RESPONDENTS

**REPLY OF RESPONDENT No.12**  
**(KURUNDWAD MUNICIPAL COUNCIL)**

**MAY IT PLEASE THE HON'BLE TRIBUNAL**

Reply on behalf of Respondent No.12 (Kurundwad Municipal Council) is  
as under: -

1. At the outset, the Respondent No.12 does not admit what is stated in the Execution Application except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.12 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.12 or be deemed to have been admitted by Respondent No.12 for want of specific traverse. The Respondent No.12 states that for the purpose of brevity, the Respondent No.12 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie

contrary to the Respondent No.12's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The Applicant in the present case is neither a resident of the town nor has verified the status. The Applicant merely based on newspaper articles has filed present proceedings. The Applicant is thus not an aggrieved party and does not have the locus to file the present proceedings.
4. The Respondent No.12 submits that the water supply of the town was designed in 1972. The current population of the Town is 25,000. Kurundwad is located at a distance of 1.5 kms from Panchganga river. The town receives water supply of 1.92 MLD and the sewage generated is 1.5 MLD. At present the following measures are being undertaken: -
  - (a) The waste water generated in the town naturally flows and is stored in Anavadi Nallah near shivatirth Chowk, which is the lowest place in the town.
  - (b) The stored water is intercepted and arrested at the aforesaid point by a small canal. All the floating material from Anavadi Nallah is removed on regular basis and after that the water is disinfected by using chlorine and bleaching. The said directions has been given by the committee constituted in accordance with the order of the Hon'ble Bombay High Court in PIL No.183 of 2012 during its meeting held on 11<sup>th</sup> December 2023. The provision of the screening is also available at the end of the gutter and that is the reason no foreign material can enter in Anavadi Nallah.

- (c) The water at Anavadi Nallah doesn't mix in Panchganga River. The disinfected water in diluted form, is then drawn by the farmers located at the bank of the river by pumps for agriculture purposes voluntarily. The brick manufactures also use the water for brick manufacturing purposes voluntarily.
  - (d) The Respondent No.12 also arranged for eco-friendly idol making workshop. The Respondent No.12 had arranged for 5 artificial immersion ponds and there was active participation in immersing the idols in the ponds. The garlands and pooja offerings were collected and compost was made by the Respondent No.12.
5. The Respondent No.12 submits that in the aforesaid circumstances, the Respondent No.12 has initiated steps for construction and installation of the sewage treatment plant (STP). The DPR was prepared by the Respondent No.12 for having the STP under the City Sanitation Action Plan under the Swachh Bharat Mission 2.0. The following long-term measures are proposed: -
- (a) The Respondent No.12 under the City Sanitation Action Plan under the Swachh Bharat Mission 2.0 has received the sanction for STP.
  - (b) The Respondent No.12 has appointed a consultant and draft DPR of Rs.64.08 crores is prepared.
  - (c) The land bearing Gat No.124 has been identified by the Respondent No.12. The reservation for a STP is also earmarked on the Development Plan. The proposal for land acquisition for

the said land has been sent to the Collector, Kolhapur on 28<sup>th</sup> April 2023 and the Tehsil office on 7<sup>th</sup> July 2023.

- (d) The Respondent No.12 on 8<sup>th</sup> July 2024 has requested the Collector to hand over 1.25 Hectares of land by removing the present encroachment.
- (e) The Respondent No.12 came to know that the Kumbhar community has filed a civil suit before the Court of Hon'ble Civil Judge, Senior Division, Jaysingpur challenging the reservation. The case is *sub-judice* and pending.
- (f) The Respondent No.12 states that after land acquisition and DPR preparation, Technical sanction process will get completed. The Respondent No.12 will then take administrative approval from the Directorate of Swachh Bharat Mission in December 2024.
- (g) After completion of tendering work, the proposed plant for future generation will be ready by December 2026.

6. The Respondent No.12, therefore, submits that the Respondent that there is no direct discharge in the River Panchganga. The Respondent No.12 is also ensuring there is no destruction to the environment. The Hon'ble Tribunal considering the facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 28/11/2024



Advocate for Respondent No.12

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNALWESTERN ZONE BENCH, PUNEAT PUNE

EXECUTION APPLICATION No.23 of 2023 (WZ)  
IN  
ORIGINAL APPLICATION No.124 OF 2023(WZ)

VRINDA BASU

APPLICANT

VS

STATE OF MAHARASHTRA &amp; Ors.

RESPONDENTS

A F F I D A V I TMAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Tina Gawali, adult, Occu.: service, having office at Post Kurundwad, District Kolhapur do hereby state on solemn affirmation as under: -

I am the Chief Officer of the Respondent No.12 above named and responsible for day to day administration of Respondent No.12. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at \_\_\_\_\_ on 28<sup>th</sup> day of November 2024

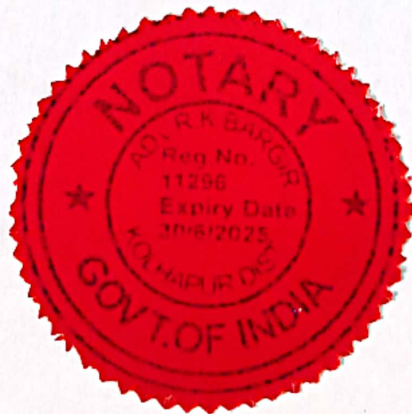


Noted & Registered 682  
at Serial Number 28/11/2024

No of Corrections *nil*



*Tina*  
DEPONENT  
Chief Officer  
Kurundwad Municipal Council  
Kurundwad



Solemnly affirmed before me by

Shri: Tena Chandrakant Gavali, resi. Sangali

Who is identified before me by  
Shri self.

Office address at Kurundwad  
tal. Shisod Dist. Kolhapur

Whom I Personally Known

This 28<sup>th</sup> Day Of Nov 2024.

No of Corrections: nil

**BEFORE ME**

**R.K. BARGIR**  
ADVOCATE & NOTARY  
GOVT. OF INDIA REG. NO 11296  
APKURUNDWAD DIST. KOLHAPUR  
Mob 7588171919 - 9822330005